

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 25021 of 2013

(Arising out of Order-in-Appeal No. 575/2012 dated 19/10/2012 passed
by the Commissioner of Central Excise, Mangalore)

M Jagannath Shenoi

Plot No. 209, Hebbal Industrial Area,
Mysore - 570 018
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570 011
Karnataka

Respondent(s)

Appearance:

Mr. B.G. Chidananda, Advocate
#520, Amruth Nivas, 7th Main, 13th Cross,
RMV II Stage, Dollars Colony,
Bangalore - 560 003

For the Appellant

Mr. Narendrababu Byahatti, Supdt.
(AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20769 / 2020

Date of Hearing: 22/10/2020

Date of Decision: 22/10/2020

Per : Bench

Learned counsel for the appellants submits that appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **22/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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